

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
RA/050/00055/2019
[Arising out of OA/050/00769/2014]

Date of Order: 02/12/2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER



S.N. Pandey, Applicant.

- By Advocate : Shri M.P. Dixit with Ms. Swastika

- Versus -

Union of India & Ors., Respondents.

- By Advocate:- Shri K.P. Narayan

O R D E R
[In Circulation]

Per Dinesh Sharma, A.M.:- The instant Review Application has been filed seeking review of our order dated 14.12.2018 passed in OA/050/00769/2014 by which the OA was rejected.

2. Perused the RA and the records of the original OA. The applicant has prayed for review of the order dated 14.12.2018 while raising the same issues as were raised in the OA and challenged the findings of this Tribunal stating that these are based on contentions of the charge memo, are hurried, unreasoned and are overlooking a number of important issues raised by the applicant.

3. We do not find the contentions of the Review Applicant has merit since the judgment gives sufficient reasons for its findings and does not contain any apparent error on the face of it. The findings are not based only on the contentions of the Charge Memo but also on the fact of lack of denial by the applicant of the fact of a large number of contracts given to his relative. Even in the review application, there is a tacit admission of this fact (in para h) and the applicant has tried to hide behind the rhetorical argument about why no action was taken against others.



4. Since there is no error apparent on the face of record or mistake of fact in this decision, and since this review application amounts to request for re-adjudication it is beyond the scope of review. The RA is, therefore, dismissed in circulation.

**[Dinesh Sharma]
Administrative Member**

Hon'ble Mr. Jayesh V. Bhairavia, Judl. Member